

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 649/94.

Dt. of Decision : 28.7.94.

Mr. Chenna Ram,

.. Applicant.

vs

1. Union of India, rep. by
the Secretary, Ministry of
Home Affairs, Central Secretariat,
New Delhi.

2. The Director, S.V.P.National Police
Academy (Govt. of India, Ministry of
Home Affairs), Hyderabad-500 252.

3. Mohan Ajab Rao Ramteke .. Respondents.

Counsel for the Applicant : Mis. S. Thripurasundary (NOT PRESENT)

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

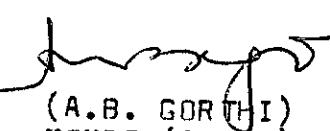
THE HON'BLE SHRI A.V. HARIDASAN : MEMBER

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

(As per Hon'ble .. ORDER
Haridasan, Member (Judl.)

The applicant in this OA has suc...

tion that he is eligible for promotion as Compounder
quashing the order .. of the 2nd respondent. When
the application came up today, Mr. N.R. Devaraj, standing
counsel for the respondents submits that by an order
dt. 23.7.94 the applicant has already been promoted as
Veterinary Compounder w.e.f. 15.7.94. He has produced for
our perusal a copy of this order. In view of the fact that
the respondents have already promoted the applicant as
Veterinary Compounder w.e.f. 15.7.94, no grievance of the
applicant survives. The application is closed
as having become infructuous. No costs.


(A.B. GORTHI)
MEMBER (ADMN.)


(A.V. HARIDASAN)
MEMBER (JUDL.)

Dated : 28-7-1994.
(Dictated in Open Court)

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One

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 28.7.94

ORDER/JUDGMENT.

M.C.R.C.P.NO.

TYPE NO.

Compared by

FILED 647/94

F.A.NO.

Central Administrative Tribunal

Admitted and Interim Directions
Issued.

Allowed. O.A. is closed as having

Dismissed. Disposed of with directions.

Dismissed. O.A. is closed as having
become infuctious

Dismissed as Withdrawn. MEMBER

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Costs to be met.

RECORDED

RECORDED